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OFFICE OF THE DISTRICT & SESSIONS JUDGE (HQs) : DELHI

ORDER

In order to ensure equal pendency of 5 year and 10 year old cases, the following cases mentioned in Column No. 3, presently pending in the court of Addl. District Judges (Central) mentioned in Column No.2 are hereby withdrawn and assigned to the Court of Additional District Judges (Central) mentioned in the Column No.4 for disposal in accordance with law, with immediate effect :-

S.No	Name of Transferor Court	5 year and 10 year old cases as per list attached	Name of the transferee Court
1	Sh. Sunil Beniwal, ADJ	S.No. (1 to 43) (Five Year Old)	Sh. Vishal Singh, ADJ
2	Sh. Ankur Jain, ADJ	S.No. (1 to 22) (Five Year Old)	
3	Sh. Manoj Kumar, ADJ	S.No. (1 to 75) (Five Year Old)	Ms. Barkha Gupta, ADJ
		S.No. (76 to 158) (Five Year Old)	Ms. Bimla Kumari, ADJ
		S.No. (159 to 208) (Five Year Old)	Sh. J.P. Nahar, ADJ
		S.No. (209 to 241) (Five Year Old)	Sh. Manish Yaduvanshi, ADJ
4	Sh. Sanjeev Kumar, ADJ	S. No. (3 & 5) (Five Year Old)	Sh. Arun Sukhija, ADJ
		S.No. (10, 11 & 13) (Five Year Old)	Sh. Manish Yaduvanshi, ADJ
5	Sh. Ankur Jain, ADJ	S.No.(1 to 47) (Ten Year Old)	Ms. Barkha Gupta, ADJ
6	Sh. Arun Sukhija, ADJ	S.No. (1 to 27) (Ten Year Old)	Sh. Vishal Singh, ADJ
7	Sh. Manoj Kumar, ADJ	S.No. (1 to 8) (Ten Year Old)	Sh. Vishal Singh, ADJ
8	Ms. Bimla Kumari, ADJ	S.No. (1 to 34) (Ten Year Old)	Sh. Manish Yaduvanshi, ADJ
		S.No. (35 to 63) (Ten Year Old)	Sh. J.P. Nahar, ADJ
9	Sh. L.K. Gaur, ADJ	S.No. (1 to 15) (Ten Year Old)	Sh. Sanjeev Kumar, ADJ

Besides the above cases mentioned in the list, if there is any connected matter(s) left over the same be also sent to the transferee court(s) along with the main case(s). The cases fixed for Order/ Judgment/Defendant Evidence/Final Arguments and designated work shall not be transferred.

Ahlmad of the transferor courts shall send the case files/records/proceedings immediately to the transferee court(s) well before the next date of hearing fixed in the matter. The lists of cases to be transferred shall be notified to the public at large so as to avoid any inconvenience to the public/litigants and lawyers.

Note:- The cases transferred vide order No.880/31661-703/F.3(4)/Gaz/2019 Dated 03.04.2019 shall not be effected by this order.

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(TALWANT SINGH)

District & Sessions Judge (HQs)
Delhi

No. 981/37407-442 /F.3(4)/AD&SJ/Gaz/2019 Dated: 15 APR 2019

Copy forwarded for information & necessary action to :
Sub:- Equalization of 5 year and 10 year old cases.

1. The Registrar General, Hon'ble High Court of Delhi, New Delhi.
2. The Officers concerned.
3. The Sr.AO(J)/AO(J), Admn. Branch (I,II&III), General Branch, Filing Section (Central), Facilitation Centre, Tis Hazari Courts, Delhi.
4. The PS/Reader to undersigned.
5. The Ahlmad of the concerned courts, Tis Hazari Courts, Delhi.
6. The Secretaries, all Delhi Bar Association, Delhi/New Delhi.
7. The Website Committee (English/Hindi) Tis Hazari Courts, Delhi to display the transferred cases list on the website.
8. For uploading LAYERS.

District & Sessions Judge (HQs)
Delhi

53(P)

Besides the above cases mentioned in the list, there is any connected matter(s) will be also sent to the transfer court(s) along with the main case(s). The cases transferred to the transfer court(s) shall be heard on the next date of hearing fixed in the transfer court(s) and the case history/proceedings shall be maintained in the transfer court(s). The list of cases to be transferred shall be notified to the public through the website of the court(s) and the public shall be allowed to file objections to the public and the court(s) shall be notified by this order.

[Signature]
District & Sessions Judge (HQs)
Delhi